

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 8939/Del/2019
Assessment year 2014-15**

Shri Avish Gupta, 72, 1 st Floor, Defence Enclave, Delhi-110092 (PAN: AJOPG1764A)	vs	Income Tax Officer, Ward- 59(5), New Delhi.
(Appellant)		(Respondent)

Appellant by: Shri Sumant Choubey, CA

Respondent by: Shri M. Baranwal, Sr. DR

Date of hearing : 20.11.2020

Date of pronouncement : 20.11.2020

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned CIT(A)-37, New Delhi dated 23.07.2019 and pertains to assessment year 2014-15.

2. The assessee, vide letter dated 6th November, 2020, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under

consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 20th November, 2020.

**Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER**

**Sd/-
(G.S. PANNU)
VICE PRESIDENT**

‘GS’

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar